

High Court of Jammu and Kashmir

(Office of the Registrar General at Jammu)

ORDER

No:- 1204

Dated:- 14/12/17

In exercise of powers vested under section 69 of J&K Registration Act, 1920 AD, Rules made thereunder and on the strength of SRO 112 dated 20.04.2000, the following Sub Judges / Munsiffs are hereby invested with the power to receive and register the documents relating to the area falling under their territorial jurisdiction:-

Sr.No.	Name of the Court
1.	Sub Judge / Special Mobile Magistrate, Trehgam;
2.	Munsiff/Additional Special Mobile Magistrate, Beerwah;
3.	Munsiff/Additional Special Mobile Magistrate, Chandoosa (Distt. Baramulla);
4.	Munsiff/Additional Special Mobile Magistrate, Pahalgam (Anantnag);
5.	Munsiff/Additional Special Mobile Magistrate, Awantipora (Pulwama);
6.	Munsiff/Additional Special Mobile Magistrate, Karalpora; and
7.	Munsiff/Additional Special Mobile Magistrate, Drass (Kargil).

The above is in supersession of all the previous notifications issued in this regard, so far as they pertain to the aforesaid areas.

By Order.

(Sanjay Dhar)

Registrar General

No:- 53316-46/01 Dated:- 14/12/17

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice.
2. Secretary to Hon'ble Mr. Justice _____
.....for information of His Lordship
3. Registrar Vigilance, High Court of J&K, Jammu .
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
5. Principal District & Sessions Judge _____
6. Concerned Courts _____

For information and n/a.

7. CPC e-Court for uploading on the official website of the High Court.

Registrar General